

(a) whether separation of judiciary from executive has taken place in all the States and Union Territories;

(b) if not, the States/Union territories where this has not been done; and

(c) the reason for the same?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** (a) Not yet Sir.

(b) and (c). A note explaining the position in the various States and Union territories is laid on the Table of the House. [Placed in Library, see No. LT-3840/65].

#### Seniority of Mysore Government Officers

258. { Shri R. G. Dubey:  
Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Mysore Government have made certain recommendations regarding the seniority list of officers in the Department of Agriculture;

(b) whether complaints have been received from the Belgaum Division that their claims for seniority have not received a fair and just treatment at the hands of the Mysore Government; and

(c) whether the State Advisory Committee have finalized their recommendation?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** (a) to (c). The Government of Mysore have published final Inter-State Seniority List of the Gazetted cadre in accordance with the decisions of the Government of India. As regards non-Gazetted Staff revised provisional Inter-State Seniority List, in respect of the cadres of Superintendents, Managers, Head Clerks, Stenographers Typists, Draughtsmen, Tracers, Laboratory Assistants and Surveyors have been published by the State Govern-

ment and objections received there-against have been sent to the State Advisory Committee with the remarks of that Government. The recommendations of the Committee have not yet been received. Revised provisional Inter-State Seniority List, in respect of the cadres of I & II Division Clerks have been published and the representations received against them are under scrutiny by the State Government before being forwarded to the State Advisory Committee with their comments. Revised provisional Inter-State Seniority Lists in respect of the cadres of Agriculture Demonstrators, Field Assistants, Fieldmen and Agricultural Engineering Unit are yet to be published by the State Government. Some representations have been received from officers of the 'Bombay' area against the equating of posts in the cadre of Agriculture Demonstrators. These representations are premature since the revised provisional list in respect of that cadre has not yet been published.

#### Recognition of Unions of Government Employees

259. { Shri S. M. Banerjee:  
Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether new rules for recognising Government employees' unions have been framed;

(b) if so, whether a copy of the rules will be placed on the Table; and

(c) if the reply to part (a) above be in the negative the reason for the delay?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) No.

(b) Does not arise.

(c) Draft instructions for recognition of associations/unions which have already been circulated to employees' organisations, are connected with the provisions of the joint consultation

and compulsory arbitration scheme. These instructions will be finalised as soon as the employees' organisations accept the scheme in principle.

**Government Servants Conduct Rules**

260. { Shri S. M. Banerjee:  
 Shri Yashpal Singh;  
 Shri Surendra Pal Singh:  
 Shri Bhagwat Jha Azad:  
 Shri P. R. Chakraverti:  
 Shri K. N. Tiwary:  
 Shri Sham Lal Saraf:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government Servants Conduct Rules were amended in 1964;
- (b) if so, the salient features of those amendments; and
- (c) whether some of the amendments have adversely affected the Government employees?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) Yes, Sir,

(b) The salient features of the amendments are:

- (i) fixation of responsibility on officers holding supervisory posts to ensure the integrity and devotion to duty of their subordinates;
- (ii) prohibition of the exercise by all Government servants of their official position or influence to secure employment for members of their families in firms enjoying Government patronage;
- (iii) prohibition of acceptance by Government Servants of free services, like transport, boarding, lodging etc. from persons other than their near relatives or personal friends not having official dealings with the Government servants, and acceptance of frequent or lavish hospitality from persons having official dealings or from industrial or commercial firms; and
- (iv) the provision for submission by Government servants of periodical returns of their assets and liabilities

containing full particulars regarding both movable and immovable properties as well as debts and other liabilities.

(c) The revised Conduct Rules have only imposed certain new obligations on Government servants, particularly in respect of acceptance of gifts and submission of detailed returns of assets and liabilities.

**Jobs in I.O.C.**

261. { Shri S. M. Banerjee:  
 Shri Yashpal Singh:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether a large number of employees from Private Oil Companies have applied for jobs in I.O.C.;
- (b) if so, the number of applications received up to 31st December, 1964; and
- (c) the number of those who have been offered jobs?

**The Minister of Petroleum and Chemicals (Shri Humayun Kabir):** (a) to (c) Altogether 505 and 93 applications for jobs have been received at the headquarters of the Marketing and Refineries Divisions of the Indian Oil Corporation up to December, 1964 from employees of private oil companies in India. Of these 122 persons in the Marketing Division and 38 persons in the Refineries Division have been offered jobs.

**Sealing off East Pakistan Border**

262. { Shri Surendra Pal Singh:  
 Shri Suboon Hansda:  
 Shri S. C. Samanta:  
 Shri Indrajit Gupta:

Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that Governments of West Bengal and Assam have urged the Central Government to either seal off the border with East Pakistan or take over the responsibility of rehabilitating those